

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:90

ANSWERED ON:23.11.2005

UNAUTHORISED OCCUPATION OF DDA LAND

Chavda Shri Harisinh Pratapsinh;Singh Deo Smt. Sangeeta Kumari

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether several plots of DDA land are under unauthorised occupation in connivance with D.D.A. officials;
- (b) if so, the reaction of the Government thereto;
- (c) the details of the unauthorised occupation of D.D.A. plots of land as on date, location-wise;
- (d) the names of officers responsible for checking the unauthorised occupation;
- (e) whether performance of these officers has been reviewed;
- (f) if so, the outcome thereof;
- (g) whether the Government has taken or proposes to take any action against the officers found guilty; and
- (h) if so, the details thereof?

Answer

MINISTER OF URBAN DEVELOPMENT AND CULTURE (SHRI S. JAIPAL REDDY)

(a)to(h): DDA has reported that approximately 1400 acres of land is reported to be under encroachment/unauthorized occupation by jhuggie clusters, unauthorized colonies etc. During the period from 1.4.2002 to 31.10.2005, departmental proceedings were initiated against 36 officials for their involvement in allowing unauthorized construction/encroachment of DDA land. Out of this, major penalty proceedings were initiated against 25 officials and minor penalty proceedings against 11 officials. During the same period major penalty was levied against 11 officials and minor penalty was levied against 15 officials.